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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:
NEW DELHI.

O.A. 415/88

Date of decision: 21.9.1993

Mam Chand

... Petitioner.

Versus

Union of India through
The Director-General of Health Services,
Ministry of Health & Family Welfare,
New Delhi & Anr. ... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner - Shri K.L. Bhatia, Counsel.
For the respondents - Shri P.P. Khurana, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The case of the petitioner, Shri Mam Chand, is similar to the case which we just now disposed of, namely, O.A. 414/88, M.D. Pant Vs. Union of India through the Director-General of Health Services, Ministry of Health and Family Welfare, New Delhi & Anr. Hence, the question of granting relief by way of regularisation of his service as Junior E.C.G. Technician does not arise. In this case, we are informed that the petitioner has since got promotion in his regular cadre as Upper Division Clerk. He has, however, continued as Junior E.C.G./which is an equivalent post. As the petitioner has already got promotion in the cadre of Upper Division Clerks, there is no need to issue directions to the respondents that the petitioner's service as Junior E.C.G./shall not be disturbed until the post is filled by

regularly selected candidate. This petition, therefore, fails and is dismissed. No costs.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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